

(c) whether it is a fact that the minimum qualification for eligibility for the above post as advertised in the various papers was a Graduate of any recognised Indian University only ;

(d) if so, whether it is also a fact that after the applications were received, the minimum educational qualifications for eligibility were changed to 1st Class Graduate or 2nd Class M.A.;

(e) if the reply to part (d) above be in affirmative, the number of applicants that have been declared as ineligible as a result thereof;

(f) whether the fees received from such ineligible candidates will be refunded in full ; and

(g) if not, the reasons therefor ?

The Minister of Finance (Shri Sachindra Chaudhuri) : (a) Yes.

(b) Total number of applications (including duplicate applications) Over 32,000

Fees received 6.5 lakhs (round)

(c) The minimum educational qualifications advertised for the above recruitment was a "Degree of a recognised University, or Accountancy qualification recognised by the Council of the Institute of Chartered Accountants for Membership, or equivalent."

(d) No change was made in the minimum educational qualifications for determining the eligibility of candidates.

(e) to (g) . Do not arise.

Quarters in Gole Market Area New Delhi

2732. **Shri Jedhe :** Will the Minister of Works, Housing and Urban Development be pleased to refer to the reply given to Unstarred Question No. 2742 on the 24th March, 1966 and state :

(a) the number of cases in which such unauthorised encroachment by the allottees of Government Quarters in Gole Market area was noticed ;

(b) the number of cases in which the notices to the occupants were served;

(c) the number of cases in which the encroachments have been removed as a result of such notices ;

(d) when the remaining encroachments are likely to be removed ; and

(e) the action Government propose to take or has taken to stop such encroachments in future ?

The Minister of Works, Housing and Urban Development (Shri Mohr Chand Khanna) : (a) Seven.

(b) Seven.

(c) Nil.

(d) The cases are being pursued.

(e) Action under the Allotment Rules, including cancellation of allotment can be taken against the allottees who do not remove such encroachments.

नई दिल्ली में रणजीत होटल

2733. श्री राम स्वरूप : क्या निर्माण, आवास तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में रणजीत होटल कब से चल रहा है तथा उसमें अब तक कितने यात्री ठहरे हैं ;

(ख) क्या सरकार को प्रबन्धकों के विरुद्ध कोई शिकायतें मिली हैं ; और

(ग) यदि हां, तो वह शिकायत कौड़ी है तथा क्या सरकार ने उस बारे में जांच की है ?

निर्माण, आवास तथा नगरीय विकास मंत्री (श्री मेहर चन्द खन्ना) : (क) रणजीत होटल का उद्घाटन 7 नवम्बर, 1965 को हुआ था। होटल में 10 अगस्त, 1966 तक, 10116 व्यक्ति ठहर चुके हैं।

(ख) और (ग). रणजीत होटल के खिलाफ प्रश्नकर्ता द्वारा अश्रेष्ठ शिकायत प्राप्त हुई है। इसकी तफ़्तीश की जा रही है।